

[श्री जवाहर लाल नेहरू]

एसी मालूम हुई जिस के आपस में दो माने हों। मैंने वहां यही कहा था कि उनके जहाजों में से कुछ तीन चार आयेंगे शायद। ठीक मालूम नहीं था मुझे। मेरा खयाल था। लेकिन आज जनरल मैक्सवेल ने कहा है यहां से जाते जाते, यह छपा भी है अखबारों में, टेलीप्रिटर में मैंने देखा है, कि उनका इरादा है, अगर भेजें तो एक ट्रांसपोर्ट एयरक्राफ्ट कैरियर और उसके साथ चार पांच डैस्टायर और एक आयल टैंकर, भेजें।

Shri Hem Barua: True it is that the United States' extension of 7th Fleet operations into the Indian Ocean is not dependent on our permission. But may I enquire from our Prime Minister whether this extension, if it is a *fait accompli*, of course, would not or might not mean an invitation to other powers, particularly antagonistic to us to do a similar thing, thus jeopardising our security?

Mr. Speaker: It is a matter of opinion. It is not any information he is asking for.

Shrimati Renu Chakravartty: That should be answered.

Mr. Speaker: He is asking whether Government does not think like that.

Shri Hem Barua: I want to know from the Prime Minister whether this might not be an invitation to other powers, particularly antagonistic to us, to do a similar thing thus jeopardising our security.

Shri Jawaharlal Nehru: I doubt very much if that would be such an invitation. I doubt very much if there is any other power which is capable of sending a considerable number of ships roundabout here.

Shri Nambiar (Tiruchirapalli): May I know whether it is the policy of the Government of India not to protest when naval forces of another country decide to cruise in a big way in the vicinity of our territorial waters in the garb of protecting India and

itself, several thousands of miles away from its shores, without our asking for such a protection?

Mr. Speaker: All these presumptions are not correct.

Shri Jawaharlal Nehru: Several thousand miles away?

Shri Nambiar: From the American shores.

Shri Jawaharlal Nehru: No; it is not the policy of ours at all. We see; if the thing is obviously to our detriment, we protest; if it is not, we do not.

Shri P. C. Borooah (Sibsagar): May I know whether this can be construed that with a view to contain China, the USA has taken the opportunity to...

Mr. Speaker: The hon. Member also is entitled to construe in any manner he likes. Papers to be laid on the Table.

17.06½ hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORTS OF ASHOKA HOTELS LIMITED AND HINDUSTAN HOUSING FACTORY AND REVIEW BY GOVERNMENT THEREON.

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year ended the 31st March, 1963, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, see. No. LT-2177/63].

(ii) (a) Annual Report of the Hindustan Housing Factory Limited New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-2178/63].

ANNUAL REPORT OF HINDUSTAN AIRCRAFT LIMITED AND COMMENTS OF AUDITOR GENERAL THEREON.

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table a copy of Annual Report of the Hindustan Aircraft Limited, Bangalore for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-2179/63].

THIRTEENTH REPORT OF UPSC AND MEMORANDUM THEREON

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table a copy each of the following papers (English and Hindi Versions) under article 323(1) of the Constitution:—

- (i) Thirteenth Report of the Union Public Service Commission for the period of 1st April, 1962 to 31st March, 1963.
- (ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in the case referred to in the above Report. [Placed in Library, see No. LT-2180/63].

NOTIFICATION UNDER CUSTOMS ACT, AND CENTRAL EXCISES AND SALT ACT.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 1859 dated the 7th December, 1963.

(ii) G.S.R. No. 1880 dated the 9th December, 1963. [Placed in Library, see No. LT-2181/63].

- (2) a copy of Notification No. G.S.R. 1860 dated the 7th December, 1963, making certain further amendments to the Customs and Central Excise Duties Export Draw-back (General) Rules, 1960, under section 159 of the Custom Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-2182/63].

- (3) a copy of the Central Excises (Twenty-ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1843 dated the 30th November, 1963, under section 38 of the Central Excises and Salt Act, 195. [Placed in Library, see No. LT-2183/63].

ANNUAL REPORTS OF AIR-INDIA AND IAC

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 37 read with sub-section (4) of section 15 of the Air Corporations Act, 1953:—

- (1) Annual Report of the Air India along with the Annual